

| Year | No. of PC Act cases registered | No. of cases Charge Sheeted | No. of Persons Convicted |
|-------|--------------------------------|-----------------------------|--------------------------|
| 2010 | 580 | 541 | 80 |
| 2011 | 600 | 456 | 45 |
| 2012 | 703 | 509 | 35 |
| 2013 | 649 | 439 | 8 |
| 2014 | 611 | 235 | 1 |
| 2015 | 153 | 7 | 0 |
| TOTAL | 3296 | 2187 | 169 |

The State-wise data of corruption cases is maintained by the respective State Governments.

(d) A proposal of sanction for prosecution against one IAS officer from West Bengal Government was received in March 2014 for a case which was registered in the year 2013. Sanction for prosecution against said officer has been issued.

Provision to shield honest bureaucrats

839. DR. K. V. P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state whether Government is considering to shield the honest bureaucrats from Anti-corruption protagonists and if so, the steps proposed in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): Yes Sir. After the suspension of few officers in various states and subsequently as a follow up to the demands of various quarters including the services associations of the three All India Services to protect honest and upright AIS Officers from unwarranted suspension, the Central Government is in the process of amending the All India Services (Discipline and Appeal) Rules, 1969 in order to provide adequate safeguards against arbitrary use of executive power in cadre management of All India Service Officers and especially against the misuse of delegated authority under the All India Services (Discipline and Appeal) Rules, 1969 in suspending AIS officers.

Interference in working of CBI

840. DR. K. V. P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state: